

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA.543 of 2000  
(OA.640 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

UNION OF INDIA & ORS. (S.E.RLY.)

V/S

AMULYA RATAN KAYAL & ORS.

For the applicant(s) : Mr. S.R.Kar, counsel

For the opposite : Mr. Samir Ghosh, counsel  
party(applicant in the  
O.A.)

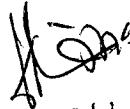
Heard on : 16.11.2000

Order on : 16.11.2000

O R D E R

D.Purkayastha, J.M.:-

Heard 1d. counsel of both the parties. This M.A. has been filed by the applicant for vacating / modifying the impugned stay order dated 6.6.1997 and also for granting leave to keep a sum of Rs.23,526/- under "Deposit - DCRG" out of the DCRG amount till the disposal of the case. But on the basis of the submissions made by 1d. counsel of both the parties, Original Application will be taken up for hearing on 20.11.2000 and all matters with similar nature will also be taken up on that date. Accordingly, M.A. is disposed of. No costs.

  
D.Purkayastha  
Member (J)

a.m.